BEFORE SHRI R.RAGUPATHI, ADDITIONAL SECRETARY & FIRST APPELLATE AUTHORITY
(Under Section 19 of RTI Act, 2005)
MINISTRY OF LAW & JUSTICE:DEPARTMENT OF LEGAL AFFAIRS
Room No. 408, 'A' Wing,
Shastri Bhavan, New Delhi-110 001
****

Appeal No.23(31)2012-IC

Dated: 13.03.2012

IN THE MATTER OF:

Shri Amit Agarwal Hriydesh,
Hospital Road, Mohalla Singh Colony,
Bilaspur (Rampur)
Uttar Pradesh-244921 ..... Appellant

Versus

Central Public Information Officer,
Ministry of Law & Justice,
Department of Legal Affairs,
Shastri Bhavan, New Delhi. ..... Respondent

DATE: THIRTEENTH MARCH TWO THOUSAND AND TWELVE

ORDER

13.03.2012

The appeal was taken up for hearing today.

2. The Appellant was present. From the Respondent side Shri Nirmal Singh, CPIO, Ms. Asha Sota, US, Shri Jagdish Kumar, SO(IC), Shri Kishore Kumar, SO, Judicial & Notary Section and Shri Dayasagar, UDC, Notary Cell were present.

3. The Appellant-Applicant filed an RTI application dated 15/12/2011 seeking information on 8 points relating to Notary and Standing Counsel. Aggrieved by the information supplied by the Respondent-CPIO vide, his letter dated 10.01.2012, he preferred the present appeal dated 10/02/2012 received on 22/02/2012.

4. I have gone through the information furnished by the CPIO, heard the Appellant-Applicant and perused records placed before me. In regards to points no. 1, I agree to the information supplied in regard to years 2008, 2009 and 2010 except in regard to year 2011, wherefor Respondent-CPIO is directed to furnish suitable reply after collecting necessary information from the Notary Cell. In regard to Points No. 3 and 6, I agree to the information supplied by the Respondent-CPIO and also submissions made in this regard by Shri Kishore Kumar, SO, Judicial/Notary that the information sought by the Appellant-Applicant is very voluminous and will divert consideration amount of resources of the Section. I also agree to the information supplied in regards to points no. 2,3, 4,7 and 8.

5. In view of the above, the Appeal is disposed off accordingly.

6. In case, the Appellant is not satisfied/convinced with this Order, he may file 2nd Appeal before the Hon'ble CIC, 2nd Floor, August Kranti Bhavan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provision of RTI Act, 2005.

(R.RAGUPATHI)
Additional Secretary & Appellate Authority

Copy to:
1) Shri Amit Agarwal Hriydesh,Hospital Road, Singh Colony,Bilaspur UP-244921 (**By Speed Post**)
2) Shri Nirmal Singh, CPIO, D/o Legal Affairs, 'A' Wing Shastri Bhavan, New Delhi.
3) Shri Jagdish Kurmar, SO, Impl. Cell, D/o Legal Affairs, Shastri Bhavan, New Delhi.